

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 27 APR 1988

APPLICATION NOS 632 to 637 /88(F)

W.P. NO. 1

Applicant

Smt B. Manjula Bai & 5 Ors  
To

1. Smt B. Manjula Bai
2. Smt B. Parvathamma
3. Shri S.R. Ranga Iyenger
4. Kum O. Bhuvaneshwari
5. Shri M. Balakrishna Naik
6. Smt K. Shanthakumari

(Sl Nos. 1 to 6 -

Senior Accountants  
Office of the Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001

7. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009)

Respondent

V/s The Accountant General(A&E), Karnataka,  
Bangalore & 2 Ors

8. The Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001
9. The Comptroller & Auditor General  
of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002
10. The Secretary  
Ministry of Finance  
(Department of Expenditure)  
New Delhi - 110 001
11. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/2X88/2X88ERBER  
passed by this Tribunal in the above said application on 21-4-88.

dc.

*B. Venkateshwaran*  
DEPUTY REGISTRAR  
(JUDICIAL)

*Received  
Encl: 27-4-88*  
Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTY FIRST DAY OF APRIL, 1988.

Present: Hon'ble Shri Justice K.S. Puttaswamy ..Vice-Chairman  
And  
Hon'ble Shri P. Srinivasan ..Member (A)

APPLICATION NOS. 632 TO 637 OF 1988

1. SMT. B. MANJULA BAI,  
Aged 53 years,  
Wife of Sri T.V. Krishnan
2. SMT. B. PARVATHAMMA,  
Aged 38 years,  
Wife of S. Shivaprasad,
3. SRI. S.R. RANGA IYENGAR,  
Aged about 55 years,  
Son of not known
4. O. BHUVANESHWARI,  
Aged 38 years,  
Daughter of V. Ohli,
5. SRI. M. BALAKRISHNA NAIK,  
Aged 39 years,  
Son of M. Rama Naik
6. K. SHANTHAKUMARI,  
Major,  
Wife of M.S. Nagaraja.

(Applicants 1 to 6 are working as  
Senior Accountants, in the Office  
of the Accountant General (A&E)  
Karnataka, Bangalore-560 001.)

Applicants

(Dr. M.S. Nagaraja....Advocate)

Vs.

1. The Accountant General  
(Accounts and Entitlement)  
Karnataka, Bangalore-1.
2. The Comptroller and Auditor  
General of India,  
No.10, Bhadur Zafar Marg,  
New Delhi-110 002.
3. The Government of India,  
by the Secretary,  
Ministry of Finance,  
(Department of Expenditure)  
New Delhi-110 001.

Respondents

(Shri M. Vasudeva Rao...Advocate)



These applications having come up for preliminary hearing this day, Vice Chairman made the following:

O R D E R

Applicants by Dr. M.S. Nagaraja.

Admit. At our direction Shri M. Vasudeva Rao, learned Additional Central Government Standing Counsel takes notice for the respondents. We have heard learned counsel for both sides.

2. The facts and circumstances and the questions that arise for determination in these cases are similar to those in NANJUNDASWAMY AND OTHERS v. ACCOUNTANT GENERAL AND OTHERS (A.No. 1327 to 1332 of 1986 decided on 7/8.7.1987 since reported in 1987 (3) SLJ (CAT) 531.). The distinction and difference if any sought to be made by the respondents has also been rejected by us in THE ACCOUNTANT GENERAL AND OTHERS v. SMT. VASANTHA AND OTHERS (R.A. No.29 to 45 of 1988 dated 25th March, 1988.

3. For the self same reasons stated in Nanjundaswamy's and Smt. Vasantha's cases, the claim of the present applicants for revision of their pay scales with effect from 1.1.1986 instead of 1.4.1987 as sanctioned by Government merits consideration and, therefore we uphold the same on the principle de similibus idem est judicium in like cases the order is the same.



4. In the light of the foregoing, we make the following orders:

(i) We declare that the applicants are entitled to the benefits of revision of pay scales as sanctioned by Government of India in their order dated 12.6.1987 with effect from 1.1.1986.

(ii) We direct the respondents to fix the pay of the applicants in the said revised pay scale in accordance with the instructions contained in the aforesaid order dated 12.6.1987 of the Government of India, with effect from 1.1.1986 and extend to them all consequential benefits from that date expeditiously and in any case not later than three months from the date of receipt of this order.

5. Applications are allowed in the above terms. But, in the circumstances of the cases, we direct the parties to bear their own costs.



VICE CHAIRMAN

Sd/-  
21-4-88

MEMBER (A)

TRUE COPY

*[Signature]*  
DEPUTY REGISTRAR (JDL) 27/6  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : **27 APR 1988**

APPLICATION NOS 632 to 637 /88(F)

W.P. NO. 1

Applicant

Smt B. Manjula Bai & 5 Ors

To

1. Smt B. Manjula Bai
2. Smt B. Parvathamma
3. Shri S.R. Ranga Iyengar
4. Kum D. Bhuvaneshwari
5. Shri M. Balakrishna Naik
6. Smt K. Shanthakumari

(Sl Nos. 1 to 6 -

Senior Accountants  
Office of the Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001

7. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009)

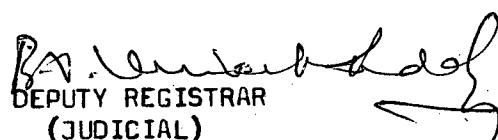
Respondent

v/s The Accountant General(A&E), Karnataka,  
Bangalore & 2 Ors

8. The Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001
9. The Comptroller & Auditor General  
of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002
10. The Secretary  
Ministry of Finance  
(Department of Expenditure)  
New Delhi - 110 001
11. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/EXX/EXXEREXXERBER  
passed by this Tribunal in the above said application on 21-4-88.

  
DEPUTY REGISTRAR  
(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTY FIRST DAY OF APRIL, 1988.

Present: Hon'ble Shri Justice K.S. Puttaswamy ..Vice-Chairman  
And  
Hon'ble Shri P. Srinivasan ..Member (A)

APPLICATION NOS. 632 TO 637 OF 1988

1. SMT. B. MANJULA BAI,  
Aged 53 years,  
Wife of Sri T.V. Krishnan
2. SMT. B. PARVATHAMMA,  
Aged 38 years,  
Wife of S. Shivaprasad,
3. SRI. S.R. RANGA IYENGAR,  
Aged about 55 years,  
Son of not known
4. O. BHUVANESHWARI,  
Aged 38 years,  
Daughter of V. Ohli,
5. SRI. M. BALAKRISHNA NAIK,  
Aged 39 years,  
Son of M. Rama Naik
6. K. SHANTHAKUMARI,  
Major,  
Wife of M.S. Nagaraja.

(Applicants 1 to 6 are working as  
Senior Accountants, in the Office  
of the Accountant General (A&E)  
Karnataka, Bangalore-560 001.)

Applicants

(Dr. M.S. Nagaraja....Advocate)

Vs.



1. The Accountant General  
(Accounts and Entitlement)  
Karnataka, Bangalore-1.
2. The Comptroller and Auditor  
General of India,  
No.10, Bhadur Zafar Marg,  
New Delhi-110 002.
3. The Government of India,  
by the Secretary,  
Ministry of Finance,  
(Department of Expenditure)  
New Delhi-110 001.

Respondents

(Shri M. Vasudeva Rao...Advocate)

These applications having come up for preliminary hearing this day, Vice Chairman made the following:

O R D E R

Applicants by Dr. M.S. Nagaraja.

Admit. At our direction Shri M. Vasudeva Rao, learned Additional Central Government Standing Counsel takes notice for the respondents. We have heard learned counsel for both sides.

2. The facts and circumstances and the questions that arise for determination in these cases are similar to those in NANJUNDASWAMY AND OTHERS v. ACCOUNTANT GENERAL AND OTHERS (A.No. 1327 to 1332 of 1986 decided on 7/8.7.1987 since reported in 1987 (3) SLJ (CAT) 531.). The distinction and difference if any sought to be made by the respondents has also been rejected by us in THE ACCOUNTANT GENERAL AND OTHERS v. SMT. VASANTHA AND OTHERS (R.A. No.29 to 45 of 1988 dated 25th March, 1988.

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5. Applications are allowed in the above terms. But, in the circumstances of the cases, we direct the parties to bear their own costs.



SD/-  
VICE CHAIRMAN

21-4-88

SD/-  
MEMBER (A)

TRUE COPY

R. Venkateshwaran  
DEPUTY REGISTRAR (JDL) 27/4/97  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 19 JAN 1989

CONTEMPT

PETITION (CIVIL) APPLICATION NOS 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88  
IN APPLICATION NOS. 218 to 239, 263 to 281, 283 to 303, 415 to 435, 625 to 631, 632 to 637,  
W.P. NO. 647 to 653, 769 to 771 & 866 to 871 / 88(F)

Applicant(s)

Shri P. Chander Mohan & 111 Ors  
To

1. Shri I.M. Shariff  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009
2. Shri R.S.A. Rao  
Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001
3. Shri T.N. Chaturvedi  
Comptroller & Auditor General of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

Respondent(s)

v/s The Accountant General (A&E), Karnataka,  
Bangalore & 2 Ors

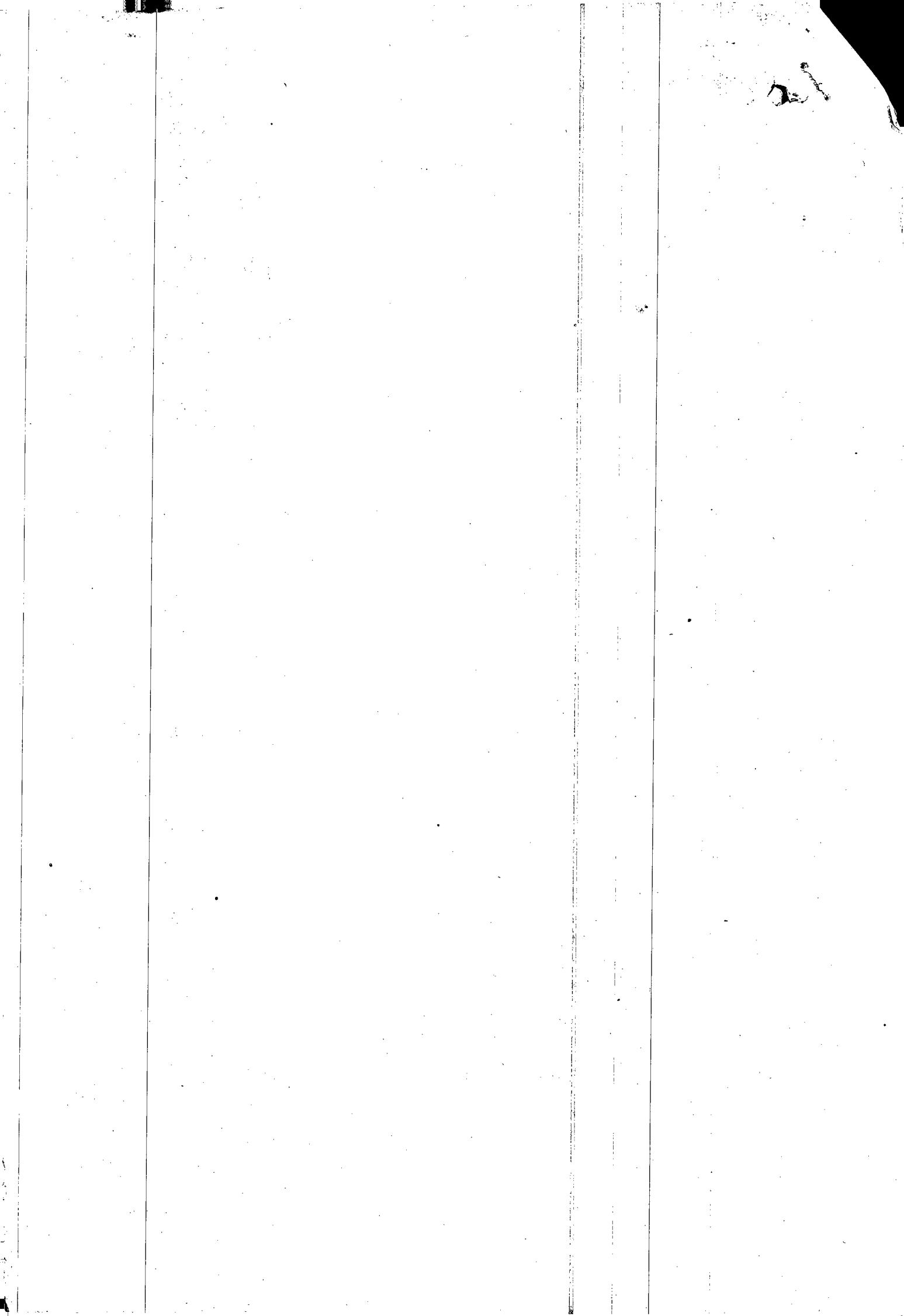
4. Shri S. Venkataraman  
Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001
5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STRAK~~/~~INTERIM ORDER~~  
passed by this Tribunal in the above said C.P. (Civil) application(s) on 18-1-89.

Encl : As above

*Parivartak*  
DEPUTY REGISTRAR  
(JUDICIAL)



Date

Office Notes

Orders of Tribunal

18.1.1985

KSPVC/LHARM

C.P. 410 to 416/88(F)

Petitioners by Shri I.M.Shariff.  
 Respondents by Shri M.S.Padmarajaiah.

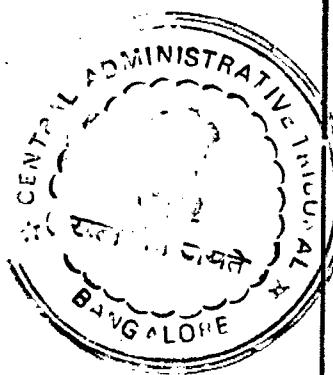
2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act, 1971, the petitioners have moved this Tribunal to initiate Contempt of Court proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal..

3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel appearing for the respondents brought to our notice that the Hon'ble Supreme Court had stayed the operation of the orders made in favour of the petitioners and, therefore, submitted that these Contempt of Court proceedings are liable to be dropped. We find this submission of Shri Padmarajaiah is correct. On this, these contempt proceedings are liable to be dropped. We, therefore, drop the contempt proceedings. But in the circumstances of the cases we direct the parties to bear their own costs.

C.P. No.327 to 409,  
417 to 429 and  
434 to 442/88(F)

Petitioners by Shri I.A.Shariff.  
 Respondents by Shri M.S. Padmarajaiah.

2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985, and Contempt of Courts Act, 1971, the petitioners have moved this



**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

C.P.(Civil) Nos. 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88

P. Chander Mohan & 111 Ors

V/s The AG (A&E), Karnataka, Bangalore & 2 Ors

Order Sheet (contd)

I.M. Shariff

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
		<p>Tribunal to initiate contempt proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal.</p> <p>3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for the respondents placed before us, orders made by the authority in favour of the petitioners pursuant to the orders of this Tribunal subject to the terms and conditions specified therein. We are of the view that the aforesaid orders of the authority which would eventually result in payments to the petitioners implementing the orders made in their favour by this Tribunal. In these circumstances we consider it proper to drop these contempt proceedings against the respondents. We, therefore, drop these contempt proceedings against the respondents. But in the circumstances of the cases we direct the parties to bear their own costs.</p>

TRUE COPY



Sd/-

(K.S.PUTTASWAMY)  
VICE CHAIRMAN  
18.1.1989

Sd/-

(L.H.A.REGO)  
MEMBER (A)  
18.1.1989

*R.A. Venkatesh*  
DEPUTY REGISTRAR (JDL)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE